## Central Administrative Tribunal Principal Bench, New Delhi.

0A-574/92

New Delhi this the 23rd day of May, 1997.

Hon'ble Mr. Justice K.M. Agarwal, Chairman Hon'ble Mr. S.P. Biswas, Member(A)

Constable Bijender Kumar No.175/RB, S/o late Sh. Subh Ram, C/o Sh. Mukul Talwar advocate, 243, Lawyers' Chambers, Delhi High Court, New Delhi. .... Applicant

(through Sh. Mukul Talwar - Not present)

## versus

 Delhi Administration, Delhi through the Commissioner of Police, Police Headquarters, I.P. Estate, New DDelhi-2.

 Deputy Commissioner of Police, Headquarters(I), Police Headquarters, I.P. Estate, New Delhi. ... Respondents (through Sh. Girish Kathpalia, advocate)

ORDER(ORAL)

Hon'ble Mr. Justice K.M. Agarwal, Chairman

It appears from para-8 of the application that the applicant wants Rule 22 of the Delhi Police (Appointment & Recruitment) Rules, 1980 as ultra vires and for a direction to fix seniority Constables on the basis of their dates appointments and not that of confirmation, besides claiming the declaration that the applicant was confirmed either from 12.2.1982 or 12.2.1983. feel that the applicant is no longer interested in claiming the said reliefs or in prosecuting the said application. Accordingly, it is hereby dismissed for want of prosecution. No costs.

For (K.M. Agarwal

(K.M. Agarwal)
Chairman

(S.P. Biswas) Member(A)

/vv/

2